

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P No.306/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	Reward Advisory Services Pvt Ltd and Ors with Trinetra Co. Pvt Ltd.		
Under Section	391 (2) 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, ADV.
2. MR. DIBANATH DEY, ADV.
3. MR. J. PATNAIK, P.C.S.

} For Petitioner

[Signature]
13/07/2017.

13.07.2017- T.P.No.306/KB/2017 – Reward Advisory Services Pvt. Ltd. & Ors.
With Trinetra Co. Pvt. Ltd.

ORDER

Ld. Lawyer on behalf of the petitioner is present.

The instant petition is transferred from Hon'ble High Court. Notice has been issued to the Central Government but till date no response is received from the side of the Central Government. Since the matter has been transferred from Hon'ble High Court, fresh notice be issued to the Central Government, Income Tax Authority and if listed company, Securities and Exchange Board of India. In case of failure of representation on receipt of notice within thirty day, it shall be presumed that they have no representation and the matter shall proceed as per law.

Fixed on 21.08.2017.

MANORAMA KUMARI
MEMBER(J)